

**Donation of Money to Congress Party
by Parties/Business House**

817. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the names of the parties/business houses who have donated money to the Congress party in the names of advertisement in the Souvenir of the party during January, 1977 to March, 1977;

(b) whether their advertisements have been printed in the Souvenir; and

(c) the amount of money paid by each party/business house?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The Indian National Congress maintains its accounts on calendar year basis. Under the existing provisions of the I.T. Act, 1961, the income for calendar year 1977 will be assessable for the assessment year 1978-79. The return of income for assessment year 1978-79 will become due to be filed after 1st April, 1978 but before 30th June, 1978. In view thereof the required details will not be available till the filing of the return of income.

(b) The enquiry relating to the printing of advertisements in the Souvenir can be made after the return of income for the assessment year 1978-79 has been filed.

(c) The amount paid by each party/business house will be obtained during the assessment proceedings.

**Payment of Income tax and Wealth
Tax by Director of Vishwayatan
Yogashram**

818. DR. MURLI MANOHAR JOSHI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Director of the Vishwayatan Yogashram, New Delhi has filed his income tax and wealth tax returns for the last three years;

(b) if so, the amount of tax paid during these years; and

(c) whether Government are aware that the said person has built properties in Delhi and elsewhere and evaded large amount of income and if so, whether Government propose to reopen these cases?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Shri Dharendra Brahmachari, Director of the Vishwayatan Yogashram, New Delhi filed his returns of income for the assessment years 1974-75 and 1975-76 on 22-3-77 and for 1976-77 on 25-3-77. No wealth-tax return has been filed so far.

(b) The details of income taxes paid by Shri Dharendra Brahmachari in respect of the last three assessment years are given below:

Assessment Year	Tax deducted at source	Advance Tax	Self Assessment	Total
1974-75	252	..	1012	1264
1975-76	252	1808	7565	9625
1976-77	936	..	12060	12996

(c) Income-tax Department has information in respect of only one property at A-50, Friends Colony, New Delhi owned by Shri Brahmachari. The construction of the property was completed in July, 1973. The question relating to the cost of construction has been referred to the Valuation Cell. The relevant assessment proceedings are pending. The question whether there has been evasion of income will be considered during the course of the assessment proceedings.